

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2130
ANSWERED ON:23.11.2010
LIQUOR MAFIA
Vivekanand Dr. G.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the majority of liquor mafia, drug mafia, land mafia, murderers and hardcore criminals are generally not convicted by a court of law on account of hostile attitude of witnesses against them and appearance in the court by witness for fear of their lives;
- (b) if so, the percentage of such persons involved in heinous crimes to far convicted in the court of law during each of the last three years;
- (c) whether the Government proposes to bring any legislation to ensure the conviction of those criminals involved in heinous crimes; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) & (b): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens.

National Crime Records Bureau (NCRB), which compiles data relating to crime, does not maintain this Information.

(c) & (d): No, Madam.